

**IN THE INCOME TAX APPELLATE TRIBUNAL
"J" BENCH, MUMBAI**

BEFORE SHRI PRAMOD KUMAR (VICE PRESIDENT)

AND

SHRI SAKTIJIT DEY (JUDICIAL MEMBER)

I.T(TP) A. No.1176/Mum/2014

(Assessment Year : 2006-07)

&

I.T(TP) A. No.3976/Mum/2014

(Assessment Year : 2008-09)

&

I.T(TP) A. No.1177/Mum/2014

(Assessment Year : 2009-10)

&

I.T(TP) A. No.2173/Mum/2015

(Assessment Year : 2010-11)

&

I.T.A. No.1116/Mum/2016

(Assessment Year : 2011-12)

Rabo India Finance Limited (earlier known s "Rabo India Finance Pvt Limited")1st Floor, Forbes Building, Charnjit Rai Marg, Fort, Mumbai-400 001 PAN : AAACR6065R	vs	The Deputy Commissioner of Income-tax- 1(3), Mumbai
(APPELLANT)		(RESPONDENT)

Appellant by	Shri Percy Pardiwalla (AR)
Respondent by	Shri A Mohan [CIT (DR)]

Appellant by	Shri P.J. Pardiwalla (AR)
Respondent by	Shri S.S. Iyengar (DR)

Date of hearing	11-01-2021
Date of Pronouncement	11 /01/2021

ORDER

Per Bench,

These appeals by the assessee pertain to assessment years 2006-07, 2008-09, 2009-10, 1010-11 and 2011-12.

2. Shri Percy Pardiwalla, learned Senior Counsel appearing for the assessee, at the outset, submitted that the assessee has opted for settling the dispute arising in these appeals by filing applications under the Direct Tax “Vivad se Vishwas Act, 2020”. In support, copies of Form No.1 and 2 were submitted before us. On a suggestion from the Bench, the learned Counsel fairly accepted that the appeals may be dismissed as withdrawn, however, the assessee may be granted liberty to seek restoration of the appeals if, due to some unforeseen reasons, the applications filed under the “Vivad se Vishwas Act, 2020” are not accepted by the department. The Learned Departmental Representative did not have any objection to the aforesaid submission.

3. Having heard the parties and considering the fact that the assessee has already applied for settling the dispute arising in the present appeals under the “Vivad se Vishwas Act, 2020”, we are inclined to dismiss these appeals as withdrawn. However, in the unlikely event of assessee’s application filed under the “Vivad se Vishwas Act, 2020” being not accepted by the department, liberty is granted to the assessee to seek recall of this order and restoration of the appeals.

4. In the result, appeals filed by the assessee are dismissed with the aforementioned liberty.

Order pronounced in the Open Court on this 11 /01/2021.

Sd/-

sd/-

(PRAMOD KUMAR)	(SAKTIJIT DEY)
VICE PRESIDENT	JUDICIAL MEMBER

Mumbai, Dated : 11 /01/2021.

Pavanan, Sr.P.S (on contract)

Copy of the order forwarded to :

1. The Appellant.
2. The Responent.
3. The CIT(A)
4. 4. The CIT
5. D.R., ITAT, Mumbai.
6. Guard File.

//True Copy//

By order

I.T.A., Mumbai.